

ACT No. III OF 1883.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 9th February, 1883.)

An Act to repeal Act XXVII of 1854.

Preamble.

WHEREAS Act XXVII of 1854 (*to amend the law relating to the Názim of Bengal*) provides for the service and execution of processes within the precincts of the palace of the Názim at Murshidábád, through the Superintendent of the affairs of the Nizámat, or other officer discharging like functions;

And whereas by an indenture dated the first day of November, 1880, and made between His Highness Sayyad Mansúr Alí, Nawáb Názim of Bengal, of the first part, the Secretary of State for India in Council of the second part, and certain other persons of the third part, the Nawáb Názim of Bengal has, for certain valuable considerations in the indenture mentioned, relinquished and retired from the Nizámat and Súbahdári of Bengal, Bihár and Orissa, and his position as Názim and Súbahdár of Bengal, Bihár and Orissa, and his right as Nawáb Názim for the time being to the authority, dignities, stipend, pay, allowances, properties, privileges and rights thereof, or in any wise thereunto annexed or appertaining or therewith enjoyed, and all right and title to interfere or intermeddle hereafter in any way, directly or indirectly, with any thing concerning the said Nizámat and Súbahdári;

And whereas, in consequence of the arrangements made by the said indenture, the office of Superintendent of the affairs of the Nizámat has been abolished, and there will in future be no officer discharging the like functions, and it is therefore expedient to repeal Act XXVII of 1854; It is hereby enacted as follows:—

Repeal of Act
XXVII of
1854.

1. Act XXVII of 1854 is repealed.